

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Original Application No. 06/2024/EZ

In the matter of:

Babuli Jena and Others **Petitioners**

VERSUS

State of Odisha
and Others **Opp. Parties**

INDEX

Sl. No.	Annexure	Details of Documents	Page No.
01		Reply Affidavit	1-14
02	F/12	Copy of the Approved Mining Plan	15-56
03	G/12	Copy of the reply dated 30.04.2025	57-58
04	H/12 Series	Copy of the Xerox Copy of the Demand Draft along with tracking report	59-61

CUTTACK

Date: 13/08/2025


Advocate for the Opp.

Party No. 12

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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Original Application No. 06/2024/EZ



In the matter of:

Babuli Jena and Others **Petitioners**

VERSUS

State of Odisha
and Others **Opp. Parties**

REPLY AFFIDAVIT FILED ON BEHALF
OF RESPONDENT NO. 12

I, Jagadish Sankar Sahoo, aged about 48 years, Son of Late Raghunath Sahoo, residing at N6/321, IRC Village, Nayapalli, Bhubaneswar, District- Khurda, Odisha, do hereby solemnly affirm and state as follows: -

1. That I am the Executive Director, Satya Multiplex Private Limited, Odisha and being the deponent, I am authorized to swear this affidavit on behalf of Respondent No. 12 in the present case before this Hon'ble National Green Tribunal.
2. That I have gone through the original application in the present case, the affidavit dated 29.04.2025 filed by the Respondent No. 8-DDM,

Jagadish Sankar Sahoo

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PRADIPTA KUMAR MOHANTI

Jajpur as well as the rejoinder affidavit dated 19.07.2025 filed by the applicant and understood the contents thereof, and I being otherwise acquainted with the facts of the case am filing the present reply affidavit in addition to the affidavit dated 24.04.2024 filed on behalf of the Respondent No. 12.

3. That at the outset it is humbly clarified that all averments, contentions and/or statement as contained in the original application filed by the Petitioner or in the affidavit dated 29.04.2025 filed by the Respondent No. 8-DDM, Jajpur or in the rejoinder affidavit dated 19.07.2025 filed by the applicant which may not have been specifically denied or traversed by me herein but are in essence, contrary to the substance of this affidavit, should not be deemed to be admitted by reason of mere non-traverse, but should be treated as expressly denied and the Petitioner should be put to strict proof in respect thereof. I also crave leave of this Hon'ble Court to file further affidavit or affidavits if the situation so warrants.
4. That the present original application has been filed by the applicant on the pretext of alleged excess mining, uncontrolled blasting and mining beyond the lease area of the quarry by the present

Jagadish Sankar Sahoo

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Respondent which is alleged to be causing damage to the environment as well as causing hardships to the local people of Rahadpur.

PRELIMINARY SUBMISSIONS

5. That, at the outset, it is humbly submitted that the averments in the original application as well as the rejoinder affidavit dated 19.07.2025 filed by the applicant taking into account of the affidavit dated 29.04.2025 filed by the Respondent No. 8-DDM, Jajpur regarding over-extraction of black stone from Rahadpur BSQ (6.00 Ac) are unfounded and baseless as the same arises out an erroneous interpretation of the data in the Assessment Report along with the ORTHO Map, DSM (Digital Surface Model), DTM (Digital Terrain Model) and Contour Map submitted by the ORSAC vide letter dated 1620 dated 22.04.2025 which is non-est in the eyes of law. It is further to be acknowledged that the Respondent No. 8-DDM, Jajpur has submitted a report which is based upon assumptions as well as presumptions for which the same is premature at this juncture and does not in any manner make out any violation of statutory provisions or otherwise on the part of the deponent.
6. That, the brief facts of the present case are that the present respondent was the successful bidder

Jagadish Sankar Sahoo

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in respect of Rahadpur Black Stone Quarry No. 7/5 over 6 Ac. in village Rahadpur under Dharmasala Tahasil of Jajpur District in Odisha. Subsequently, the mining plan was prepared and submitted on 07.12.2021 and approved on 08.03.2022 by the concerned officials. It is relevant to mention herein that Forest Clearance was approved on 18.02.2022 and on 02.06.2022 the Environmental Clearance was granted. Thereafter, the agreement was executed on 10.08.2022 for a period of 5 years from 2022 to 2027 for the aforesaid quarry and the Consent to Operate (CTO) was granted on 16.07.2022 for operation of the quarry.

7. That, it is humbly submitted that the deponent was smoothly operating his quarry until the filing of this present Original Application before this Hon'ble Tribunal which has been done by suppressing vested interests of the applicants and their associates and only with a motive to harass the Respondent No. 12. Furthermore, it is contended that on a bare perusal of the affidavit filed by the Respondent No. 8 it is evident that the assertions of the Respondent No. 8-DDM, Jajpur are not based on proper interpretation or appreciation of the said data and the Respondent No. 8-DDM, Jajpur must be put to strict proof of the same in the interest of justice.

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PARAGRAPH-WISE COMMENTS TO
THE ORIGINAL APPLICATION

8. That as regards the submissions made in Paragraphs 1 and 2 of the Original Application filed by the Applicant, it is humbly submitted by the Respondent No. 12 that the same are matters of record and thus merit no reply from the present Respondent but in case anything contrary is made out, the same shall be dealt with at the time of hearing.
9. That as regards the submissions made in Paragraph 3 of the Original Application filed by the Petitioner, the same are disputed and denied in their entirety. It is humbly submitted that the Applicant has levelled ambiguous and omnibus allegations against the mining activities of the present deponent with an intention to abuse the process of law thereby causing closure of the mining operations in the Rahadpur Black Stone Quarry No. 7/5 thereby facilitating trespassers to do unauthorized blasting and theft of the minor minerals thereby causing loss to the state exchequer. Furthermore, it is humbly submitted that the Respondent No. 12 has been running the quarry by following the standard practice and procedure prescribed in the OMMC Rules, 2016 as well as working in consonance to the approved mining plan.

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Moreover, a bare perusal of the approved mining plan would reveal that the total black stone to be extracted from the said quarry is 288828 Cum of black stone for a term of 5 years which is 57772 Cum for the 1st year (2022-23), 57764 Cum for the 2nd year (2023-24), 57764 Cum for the 3rd year (2024-25), 57764 Cum for the 4th year (2025-26) and 57764 Cum for the 5th year (2026-27). Furthermore, it is evident from the report of the ORSAC in Annexure – J/8 of the affidavit that the total quantum of over extraction of black stone is 15101.963 Cum which is much below 10% of the permitted quantity of extraction which is negligible. It is relevant to mention herein that such measurement by the ORSAC is an interim measurement and if at all the same is taken for a period of three years, there always remains an option to adjust the over-extracted quantity in the forthcoming years which are remaining in the entire lease period.

It is pertinent to mention herein that an interim measurement cannot be interpreted as a final measurement as two (2) more years are yet to be commenced for operation of the quarry and for the same reason, the data provided in the assessment report submitted by the ORSAC is in the nature of an interim measurement and thus,

Jagadish Sankar Sahoo

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the conclusion drawn by the Respondent No. 8 regarding excess mining of 15101.963 Cum is nothing but a pre-mature assessment which does not hold any ground in the eyes of law.

Copy of the approved Mining Plan is enclosed herewith and annexed as Annexure – F/12.

10. That as regards the submissions made in Paragraphs 4 to 7 of the Original Application filed by the Petitioner, it is humbly submitted by the Respondent No. 12 that the same merit no reply but in case anything contrary is made out, the same shall be dealt with at the time of hearing.

11. That, as regards the submissions made in Paragraph 8 and 9 of the Original Application filed by the Petitioner, it is humbly submitted that that the quarry of the deponent is located at a distance well beyond 200 meters from minor irrigation projects which is the minimum distance and siting criteria as per the CPCB guidelines. It is plainly evident from the report submitted by the ORSAC in Annexure – I/8 filed by the Respondent No. 8 that the said quarry is 236.24 meters away from Paikarapur Minor Irrigation Projects and 628.9 meters away from Ranibandha Minor Irrigation Project. It is trite to

Jagadeesh Sankar Sahoo

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mention that the Applicant has levelled baseless allegations regarding violation of the regulation for danger zone (500 meter) prescribed by the Director General of Mine Safety vide letter dated 31.01.2003 at Point No. 4.0 at page 39 of the Original Application. Furthermore, a circular was issued by the Director-General of Mines Safety regarding corrective measures to be taken towards safety measures for protection against blasting projectiles which are being followed by the deponent in his quarry.

JaGadesh Sarker Sahoo

12. That as regards the submissions made in Paragraphs 10 to 14 of the Original Application filed by the Petitioner, it is humbly submitted by the Respondent No. 12 that the same merit no reply but in case anything contrary is made out, the same shall be dealt with at the time of hearing.

13. That as regards the submissions made in Paragraph 15 of the Original Application filed by the Petitioner, it is humbly submitted that the said quarry of the deponent is located 236.24 meters away from Paikarapur Minor Irrigation Projects and 628.9 meters away from Ranibandha Minor Irrigation Project as per the report submitted by the ORSAC in Annexure – I/8 filed by the Respondent No. 8 and further, it

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PRADIPTA KUMAR MOHANTY
Cuttack, Cuttack Town

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is conforming to all environmental safeguards and statutory provisions for which there is no implicit or explicit danger to Nischintapur Reserve Forest or to the two abovesaid minor irrigation projects.

14. That as regards the submissions made in Paragraphs 16 to 24 of the Original Application filed by the Petitioner, it is humbly submitted by the Respondent No. 12 that the same merit no reply but in case anything contrary is made out, the same shall be dealt with at the time of hearing.

**PARAGRAPH-WISE REPLY TO THE
AFFIDAVIT DATED 29.04.2025 FILED BY
THE RESPONDENT NO. 8-DDM, JAJPUR**

15. That as regards the submissions made in Paragraphs 1 to 11 of the affidavit dated 29.04.2025 filed by the Respondent No. 8-DDM, Jajpur, it is humbly submitted by the Respondent No. 12 that the same are matters of record and thus merit no reply from the present Respondent.

16. That as regards the submissions made in Paragraph 12 and 16 of the affidavit dated 29.04.2025 filed by the Respondent No. 8-DDM, Jajpur, it is humbly submitted that it is plainly evident that the quarry of the deponent is beyond 200 meters from the Minor Irrigation Projects as

Jagadish Sankar Saha

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per the CPCB guidelines, i.e., 236.24 meters from Paikarapur MIP and 628.9 meters from Ranibandha MIP and as such, there is no statutory violation by the deponent.

17. That as regards the submissions made in Paragraph 13 of the affidavit dated 29.04.2025 filed by the Respondent No. 8-DDM, Jajpur, it is humbly submitted that the same have been made by improper appreciation of the provisions of the approved mining plan and as such, the alleged over extraction is not in contravention of the provisions of the approved mining plan or any guideline or terms and condition contained in the approved mining plan. As the same allegations have been sufficiently replied to at paragraph 9 of this counter affidavit above, the same are not repeated for the sake of brevity.

18. That as regards the submissions made in Paragraph 14 to 19 of the affidavit dated 29.04.2025 filed by the Respondent No. 8-DDM, Jajpur, it is humbly submitted by the Respondent No. 12 that the deponent had submitted a detailed reply dated 30.04.2025 in response to the Show Cause Notice vide Letter No. 2563/MM, Jajpur dated 25.04.2025 being annexed to the said affidavit at Annexure – K/8 wherein the

deponent had deliberated in detail regarding the issue of over-extraction of black stone.

Copy of the reply dated 30.04.2025 is enclosed herewith and annexed as Annexure – G/12.

PARAGRAPH-WISE REPLY TO THE
REJOINDER AFFIDAVIT DATED 19.07.2025
FILED ON BEHALF OF THE APPLICANT

19. That as regards the submissions made in Paragraphs 1 to 5 of the affidavit dated 19.07.2025 filed on behalf the Applicant, it is humbly submitted by the Respondent No. 12 that the same are matters of record and thus merit no reply from the present Respondent but in case anything contrary is made out, the same shall be dealt with at the time of hearing.

20. That as regards the submissions made in Paragraphs 6 to 8 of the affidavit dated 19.07.2025 filed on behalf the Applicant, it is humbly clarified that it is plainly evident from the report of the ORSAC that the distance of Paikarapur MIP from the lease area is 236.24 meters which is well beyond the recommendation of 200 meters as per the CPCB guidelines and by no fiction of law or fact can the distance be measured to be 20.87 meters and the

PRADIPTA KUMAR MORANTY

Tagadresh Sankar Sahoo

same has been concocted by the applicant in order to mislead this Hon'ble Tribunal and thus the same is liable to be discarded after putting the applicant to the strictest proof of the same.

21. That as regards the submissions made in Paragraphs 9 to 11 of the affidavit dated 19.07.2025 filed on behalf the Applicant, it is humbly submitted that the quarry of the deponent has been demarcated by lease pillars at the time of approval of mining plan *under Annexure – F/12 above* and it can be observed that the said quarry is surrounded by other adjoining quarries on three sides which have been leased out to other successful bidders and they are being operated within their respective quarry areas and by a road on the fourth side and thus, for the same reason, the question of excess mining beyond the lease area cannot arise and the same has been made up by the applicants to implicate the deponent falsely based on unfounded allegations which is liable to be discarded by this Hon'ble Tribunal after due scrutiny.

22. That as regards the submissions made in Paragraphs 12 to 16 of the affidavit dated 19.07.2025 filed on behalf the Applicant, it is humbly submitted that the averments made by the applicant regarding the deduction in the

Jagadish Sankar Sahoo

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excess mining due to overburden (OB) has been done correctly and in consonance with the conditions specified in the approved mining plan wherein at Point No. (h) it has been specified that in Rahadpur Stone Quarry about 25250 Cum of overburden shall be removed and scrapped after blasting on the top profile to the extent of 2 meters and further it has been provided that about 123784 Cum of interburden shall be recovered from the in situ zone of the mine.

23. That as regards the submissions made in Paragraphs 17 to 22 of the affidavit dated 19.07.2025 filed on behalf the Applicant, it is humbly submitted by the Respondent No. 12 that the same do not pertain specifically against the deponent and thus merit no reply from the present Respondent but in case anything contrary is made out, the same shall be dealt with at the time of hearing.

24. That it is furthermore contended that in pursuance to the order passed by the Hon'ble Tribunal on 21.07.2025 the Opposite Party No.12 abiding has deposited the amount of Rs.10,000/- in shape of Demand Draft and has sent the same through speed post in compliance to the order passed by the Hon'ble Tribunal.

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Copy of the Xerox Copy of the Demand Draft along with tracking report is enclosed herewith and annexed as Annexure – H/12 Series.

25. That your Deponent craves leave to add, alter and modify its Counter Affidavit as and when required.

26. That the facts stated in the petition which are not specifically admitted are deemed to have been denied.

27. That the facts stated in this Counter Affidavit are true to the best of my knowledge and belief.

Identified by

U
Advocate
U. PATEL

Jagadish Sankar Sahoo
DEPONENT

CERTIFICATE

Certified that due to non-availability of cartridge paper, the present application has been typed in thick white papers.

Cuttack

Date: *13/8/25*

Solemnly sworn before
me by..... *J. S. Sahoo*
being identified by..... *U. Patel, Advocate*
at Cuttack Town Dated..... *13/08/2025*



15

ANNEXURE-F/12

FINAL COPY

MINING PLAN

(Prepared under Rule 28 (4) of the Odisha Minor Mineral Concession Rules, 2016)

OF

RAHADPUR BLACK STONE QUARRY (CLUSTER SERIAL No.-7/5)

OVER 6.00 ACRES OR 2.42 HECTARES IN VILLAGE
RAHADPUR UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT,
ODISHA.

LESSEE: M/S. SATYAMULTI PLEX PVT. LTD.
EXECUTIVE DIRECTOR- JAGDISH SHANKAR SAHOO,
S/O- RAGHUNATH SAHOO, AT: NAYAPALLI, BBSR.

LEASE PERIOD – 5 YEARS.

PREPARED BY
Sunil Madhab Patro
RQP/OD/027/2015



Approved
MCJ
Deputy Director
Authorised Officer
Directorate of Geology
Bhubaneswar



Plot No.- N 6/ 527, Ground floor
Near SBI Bank, Jaydev Vihar, Bhubaneswar-751015
Email: synergygeoscience@gmail.com
Cont-9778669006, 7606866842, 0674-3550764

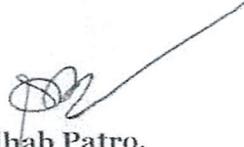
[Signature]
Sunil Madhab Patro,
RQP/OD/027/2015



CONTENT



Sl. No	Description	Page	
		From	To
1.	Consent of Lessee	B	B
2.	Certificate from RQP	C	C
3.	Certificate from Revenue Inspector	D	D
4.	List of Tables	E	E
5.	List of image	E	E
6.	List of annexure	F	F
7.	List of Plates	G	G
8.	Index	H	I
9.	Back Drop	1	2
10.	Introduction	2	3
11.	From- "O"	4	26
12.	Undertaking from lease applicant	---	---


 Sunil Madhab Patro,
 RQP/OD/027/2015.

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Consent of Lessee

Mining Plan of Rahadpur Black Stone Quarry (cluster serial no.-7/5) over 6.00 Acres/ 2.42 Hectares in village Rahadpur under Mahisara Panchayat in Dharماسala Tahasil of Jajpur district, Odisha has been prepared by **Sunil Madhab Patro, RQP/OD/027/2015**. I request The Deputy Director Geology & Authorized officer, Directorate of Geology, Bhubaneswar, Odisha to make further correspondences regarding the mining plan with the said RQP in his following address:

Sunil Madhab Patro

Synergy Geoscience

Plot No - N6/527, Ground Floor

Near SBI Bank, Jaydev Vihar, Bhubaneswar- 751015.

I hereby undertake that all modifications to be made in the mining plan with progressive mine closure plan by the RQP be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respects.

Date:

Jagdish Shankar Sahoo

**Lessee: M/S Satyamultiplex Pvt. Ltd,
Managing Director -Jagdish Shankar Sahoo**

**Managing Director
Satya Multiplex Pvt. Ltd.**

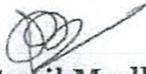
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/8

Certificate from RQP

Certified that the provisions of Odisha Minor Minerals Concession Rules, 2016 have been observed in the mining plan in respect of **Rahadpur Black Stone Quarry (Cluster Serial No.- 7/5)** over an area of **6.00 Acres/ 2.42 Hectares** from village **Rahadpur** under **Dharmasala** Tahasil of **Jajpur** district, **Odisha** prepared under Rule 28(4) of OMMC Rules 2016 of the Lessee **M/s Satyamultiplex Pvt. Ltd. Executive Director- Jagdish Shankar Sahoo, S/o- Raghunath Sahoo, At: Nayapalli, BBSR** and wherever specific permission is required, the lessee will approach the concerned statutory authorities.

Certified that the information furnished in the mining plan is correct to the best of my knowledge and belief.


Sunil Madhab Patro,
RQP/OD/027/2015.

Sunil Madhab Patro,
RQP/OD/027/2015

Certificate from Revenue Inspector



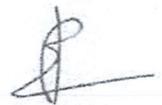
Certified that the lease area is demarcated and shown in the field by Synergy geoscience
through GPS survey in presence of Amin
 team, RI, RS concerned and other field officers of Dharmasala Tahasil in respect of

Rahadpur Black Stone Quarry (cluster serial no.-7/5) over an area 6.00 Acres/ 2.42 Hectares bearing Khata No.-235 & Plot No.-1(P) from village Rahadpur under Dharmasala Tahasil of Jajpur district Odisha of Lessee: M/s Satyamultiplex Pvt. Ltd., (Managing Director – Jagdish Shankar Sahoo) for mining the area.

Certified that the information furnished by me is correct to the best of my knowledge.

MOUZA	KHATA NO	PLOT NO	AREA	KISAM
RAHADPUR	235	1(P)	6.00Ac/2.42Ha	PARBATA

N.B- This certificate is written as per the verbal order of Tahasildar, Dharmasala.

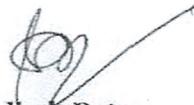

 REVENUE INSPECTOR
 R.I. SECTOR
 Dankari Circle

LIST OF TABLES

Table No.	Description	Page
Table - 1	Land schedule	4
Table - 2	Boundary description (GPS Co-ordinates)	4
Table - 3	Regional Stratigraphy	6
Table - 4	Demographic Data	8
Table - 5	Month-wise Rainfall data (in mm) from 2016 to 2020 of Jajpur District	8
Table - 6	Month-wise Humidity data (in %) from 2016 to 2020 of Jajpur District	8
Table - 7	Month-wise Average wind Speed data (in kmph) from 2016 to 2020 of Jajpur District	8
Table - 8	Month-wise Temperature data (in °C) from 2016 to 2020 of Jajpur District	8-9
Table - 9	Formula adopted for Resources/Reserves estimation	11
Table - 10	Geological Measured Resources of Road Metal	12
Table - 11	Mineable Proved Reserve of Road Metal	12
Table - 12	Details of machines to be deployed with their capacity	14
Table - 13	Quarry floor level (ILL) at the end of each year and at the end of period of the concession	14
Table - 14	Production of road metal/building stone from the road metal zone after 2 m from top	15
Table - 15	Year-wise plantation programme	20
Table - 16	Land use at present, end of plan period and at the end of conceptual period is as below.	25

LIST OF IMAGE

Image No.	Description	Page
Image - 1	Rahadpur Black Stone Quarry (Cluster Serial No.-7/5) Road Metal deposit	3


 Sunil Madhab Patro,
 RQP/OD/027/2015.

E

21

LIST OF ANNEXURE



Annexure No.	Description	Page	
		From	To
Annexure - 1	Copy of letter of Tahasildar to prepare mining plan.	Annexure - 1	Annexure - 1
Annexure - 2	Copy of Authenticated Lease Map.	Annexure - 2	Annexure- 2
Annexure - 3	Pillar Posting Certificate.	Annexure - 3	Annexure - 3
Annexure - 4	Forest Clearance Letter.	Annexure - 4	Annexure - 4
Annexure - 5	RQP Certificate in favour of Sunil Madhab Patro who prepared the Mining Plan	Annexure - 5	Annexure - 5


 Sunil Madhab Patro,
 RQP/OD/027/2015.

F



LIST OF PLATES



Plate No.	Description	Scale
Plate No - 01	Location Plan	1 : 50,000
Plate No - 02	Lease plan	16" = 1 mile
Plate No - 03	Surface Plan	1 : 1,000
Plate No - 04	Geological Plan	1 : 1,000
Plate No - 05	Geological section (G1-G1') & (G2-G2')	1 : 1,000
Plate No - 05A	Geological section (G3-G3')	1 : 1,000
Plate No - 06	Development Plan	1 : 1,000
Plate No - 07	Development Section (G1-G1') & (G2-G2')	1 : 1,000
Plate No - 07A	Development Section (G3-G3')	1 : 1,000
Plate No - 08	Environment Plan	1 : 1,000
Plate No - 09	Mine Closure Plan	1 : 1,000
Plate No - 10	Conceptual Plan	1 : 1,000
Plate No - 11	Conceptual Section (G1-G1') & (G2-G2')	1 : 1,000
Plate No - 11A	Conceptual Section (G3-G3')	1 : 1,000

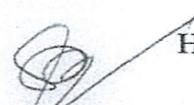

 Sunil Madhab Patro,
 RQP/OD/027/2015.

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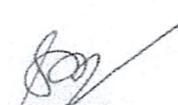
INDEX



Sl. No	Point No	Description	Page No.	
			From	To
1	1	Name & Address of the lessee	4	4
2	2	Particulars of the Area (Acreage, Boundary Description & Land Schedule): (Attach location map and surface plan showing the existing features of the area with contours at 2m interval)	4	4
3	3	Status of the Lessee: (Private Individual/ Private Company/Public Sector Undertaking/ Joint Sector Undertaking / Others)	4	4
4	4	Period of the concession	4	4
5	5	Mineral intended to be won	4	4
6	6	Name, Address & Registration No. of RQP preparing the mining plan with validity of recognition	5	5
7	7	Order No. & date of Competent Authority granting the concession : (copy of the order to be attached)	5	5
8	8	If, forest area, whether forest clearance obtained: (Attached copy of forest clearance)	5	5
9	9	Reserves : (Estimation to be based on the exploration, if any, carried out in the area or on the local parameters)	5	12
10	Mining			
	(a)	Whether manual or semi-mechanized or mechanized	12	12
	(b)	If semi-mechanized, number, type and capacity of machines to be used	12	14
	(c)	Whether drilling and blasting will be made use of, if yes, state monthly quantity of explosives to be consumed	14	14
	(d)	Benching pattern (Height x Width)	14	14
	(e)	Face lay out (attached development plan)	14	14
	(f)	Quarry Floor level (RL) at the end of each year and at the end of period of the concession	14	14
	(g)	Quantity of mineral to be won (Annual Level of Production)	14	15
	(h)	Quantity of overburden to be removed(Show location of such disposal in development plan)	15	15
	(i)	Whether heavy blasting to be adopted if yes, location of nearest habitation (to be shown in the surface plan)	16	16
	(j)	Safety precautions to be adopted	16	17
	(k)	Brief description on method of procurement and storage of explosive	17	17

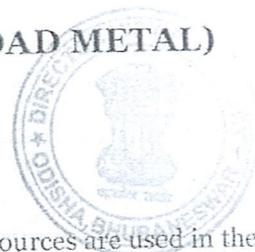

Sunil Madhab Patro,
 RQP/OD/027/2015.

Sl No	Point No	Description	Page No.	
			From	To
11		Waste Disposal		
	(a)	Location (show it in the development plan)	17	17
	(b)	Area covered	17	17
	(c)	Environment safeguards for such disposal	17	18
12	12	Mine Drainage : (Give details of total make of water during dry and rainy season and its method of handling)	18	19
13	13	Mineral Processing : (Give details processing including sizing, sorting, generation of Reject/ fines etc.	19	19
14	(a)	No. of trees to be uprooted due to mining operation	20	20
	(b)	Programme of Plantation	20	20
15		Manpower		
	(a)	Supervisory (inclusive of statutory personnel)	20	20
	(b)	Non-Supervisory (skilled, semi-skilled & unskilled)	20	20
	(c)	OMS	20	21
16		Use of Mineral. (Specification and monthly quantity to be dispatched to be furnished)		
	(a)	For domestic use	21	21
	(b)	For export	21	21
17		Mine Closure Plan		
	(i)	(a) Describe the process/activities to be undertaken for reclamation and rehabilitation 1. Mined out land. 2. Waste/reject dump. 3. Top soil stack and its utilization. 4. Life of the mines.	21	22
		(b) Financial Assurance.	22	22
	(ii)	Conceptual Plan • Conceptual Mine Planning • Waste Disposal • Back-filling of Voids • Reclamation & Rehabilitation • Land use Pattern	22	25
18	18	Certificate	26	26


 Sunil Madhab Patro,
 RQP/OD/027/2015.

I

**MINING PLAN FOR WINNING OF STONE (ROAD METAL)
RAHADPUR BLACK STONE QUARRY
(CLUSTER SERIAL No.-7/5)**



BACK DROP

Globally minor mineral (otherwise known as construction mineral) resources are used in the construction of infrastructure (roads, highways, railways, waterways, ports, bridges, harbours etc.), residential buildings (houses, apartments etc.). Commercial buildings (offices, factories, sports stadium etc.) and social buildings (hospitals, academic institutions, community centres etc.). Among the non-energy extractive industries, the role of minor minerals sector is critical in terms of tonnage of extracted mineral, involvement of enterprises, employment generation and turnover. The demand of minor minerals is generally high and the sector mainly consists of small and medium-sized enterprises (SMEs) operating over sizeable extraction sites that cater to the requirement of local and regional markets. Additionally, the key infrastructure sectors identified include Roads, Bridges, Airports, Industrial Parks, Bio -Technology parks, SEZs, Solid Waste Management and Tourism. Quality Infrastructure Support is provided for both MSME and Large Sector by promoting new industrial parks/clusters/estates. There is a huge requirement of minor minerals for completion of the projects, which have come up and coming up by both Central and State Govt.

With this backdrop, if the status of minor minerals and their development in the state vis-à-vis aspiration of the state government is analysed, it appears that 'minor mineral development' is an emerging sector which calls for urgent attention of the government in order to bring in their sustainable development and to establish that the sector proves to be one of the major revenue earners for the state government.

Mining Plan in respect of each quarry lease/permit is prepared by RQP and approved by the designated authority of state Directorate of Mines/Directorate of Geology. Based on the approved Mining Plan EC is granted. In pursuance with EIA Notification, 2006 of Government of India, State Environment Impact Assessment Authority (SEIAA) was formed to examine the EC proposals of category 'B' mines (up to 100 ha) including grant of Environment Clearance for minor minerals.

Road Metals

Road metals which are being auctioned, quarried and used for construction purposes across the state broadly constitute granite, granite-gneiss, charnockite, khondalite, dolerite and their variants which are invariably fractured, jointed and associated with hairline cracks and other microstructures. Some building stone quarries operate under Shree Jagannath Temple administration. These stone quarries have been developed in association with majority of the

geological set up and are not found in the coastal regions. Road metals (stones) and their quarries occur in the districts of Khordha, Nayagad, Koraput, Rayagada, Nabarangpur, Malkangiri, Bolangir, Subarnapur, Sambalpur, Bargarh, Ganjam, Gajapati, Jharsuguda, Debagad, Kalahandi, Nuapada, Sundargarh, Boudh, Kandhamal, Dhenkanal, Angul, Kendujhar, Mayurbhanj, Balasore, Bhadrak, Jajpur and Cuttack among others. Further, specifically black stone quarries are confined to the districts located in southern, northern and western parts of the state.

1.0 INTRODUCTION

1.1 The mining plan of Rahadpur Black Stone Quarry (Cluster Serial No.-7/3) over an area of 6.00Ac/2.42 Ha in Mouza Rahadpur, RI circle Dankari, Tahasil Dharmasala, Jajpur District Odisha is prepared by Sri Sunil Madhab Patro RQP (Synergy Geoscience Bhubaneswar) for the year 5 years on behalf of Lessee M/s Satyamultiplex Pvt. Ltd. Executive Director- Jagdish Shankar Sahoo S/o- Raghunath Sahoo At: Nayapalli, BBSR with reference to the Letter 4830/Date:07.12.2021 of Tahasildar Dharmasala (Annexure-1).

1.2 The area located in Mouza Rahadpur (Under Dharmasala Tahasil of Jajpur district, Odisha) is accessible from Bhubaneswar through Chandikhola Chhach by NH - 53 and from Chandikhola Chhach towards Duburi on Express Highway for about 16.3 km. From this place of Express Highway, the area can be approached on a semi-metalled road towards west for about 4.85 km to reach Rahadpur Mouza. From Rahadpur Mouza, Rahadpur Black Stone Quarry is within 0.64 km can be reached by a Kutchha Road. The hillock consisting black colour stones commercially known as Road Metal. Geological term of the stone is Granite Gneiss.

1.3 Revenue Inspector, Rahadpur, the competent officer of the Tahasil Dharmasala has demarcated the area over 6.00 Ac/2.42 Ha in the field and provided the land schedule and sketch plan (Annexure - 2).

1.4 In - house Survey & Exploration team of Synergy Geoscience using hand held GPS and Total Station recorded the co-ordinates of all boundary pillars and level above Mean Sea Level (mSL) at different places of the area for preparation of Topographical Map. Simultaneously Surface Plan with Topographic details and Surface features & Geological Plan showing geology of the area within the demarcated area over 6.00 Ac/2.42 Ha has been prepared.

1.5 The pattern of the deposits, its physical, structural disposition and topography of the area and its hydrological condition are some of the factors that favour opencast, dry pit mining. The mining operation will be carried out by semi-mechanized open cast dry pit mining method deploying required mining machinery and man power.

4.6 After mining starts, the boundary pillars, measurement of volume of road metals produced from the Rahadpur Black stone Quarry shall be controlled by regular third party competent surveyors. The agency shall do survey with regular interval and also prepare statutory plans and documents as may be required by Govt. and other statutory authorities.

4.7 Looking into the potential reserves of road metals the main objective is to develop this mine properly and systematically for commercial benefit of indigenous industries and secondly for increase of state exchequer in respect to royalties to the state Government and thirdly to boost up the socioeconomic status of the habitants of this area by producing employment opportunity directly & indirectly to earn more and lead a better life.

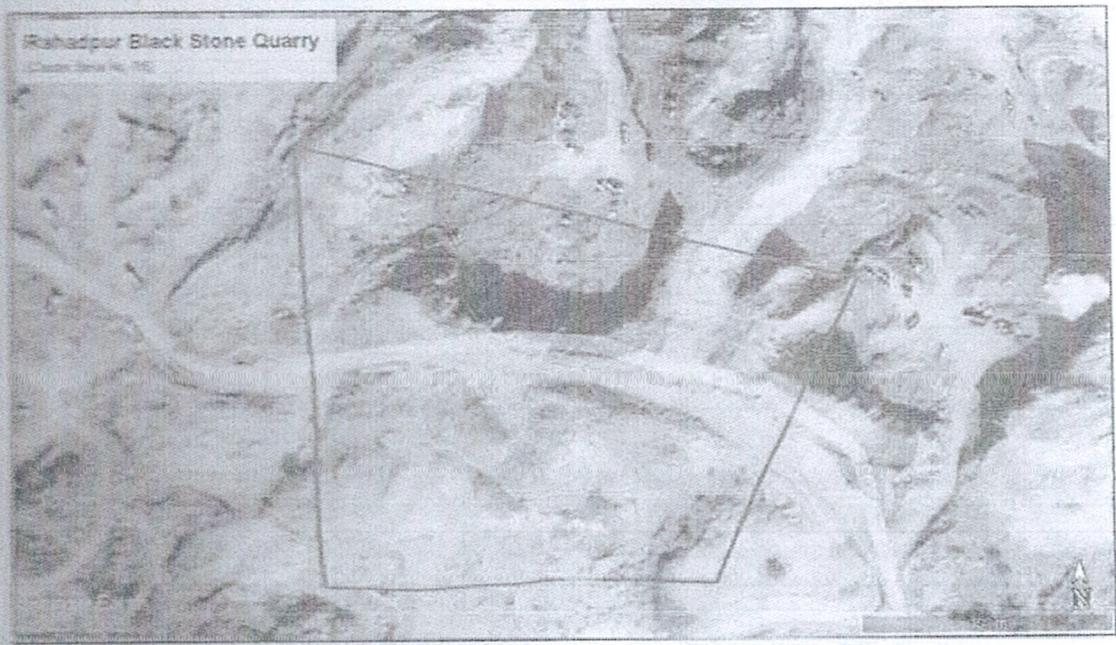


Image-1: Rahadpur Black Stone Quarry (Cluster Serial No.-7/5).



FORM - "O"

(Under Rule 28 (4) of the Odisha Minor Mineral Concession Rules, 2016)
(As per MoEF Notification, 2006 and its amendments-Category: B2)
(As per the provisions/guidelines of MCDR, 1988- Category: B)

A. Mining plan for winning of road metal (river sand / laterite slabs / morrum / ordinary / road metal etc.) from Rahadpur Black Stone Quarry (Mouza Rahadpur Under Rahadpur Panchayat, Rahadpur RI circle, Dharmasala Tahasil of Jajpur district, Odisha. (Category: B2) as specified by MOEF vide notification no. J-13012/12/2013-ia-ii (i) dated 14.12.2013].

1.0	Name & Address of the Lessee	M/s Satyamultiplex Pvt. Ltd. Executive Director- Jagdish Shankar Sahoo, S/o- Raghunath Sahoo, At: Nayapalli, BBSR
2.0	Particulars of the Area (Acreage, Boundary Description & Land Schedule): (Attach location map and surface plan showing the existing features of the area with contours at 2m interval)	The Rahadpur Black Stone Quarry (comprising 6.00 Ac/2.42 Ha) area. Boundary description & land schedule are mentioned below. Location map. Lease plan and surface plan showing the existing features of the area are at Location Plan - Plate-01, Lease Plan - Plate -02 and Surface Plan - Plate - 03.

Land Schedule of the Rahadpur Black Stone Quarry

Table - 1

MOUZA	KHATA NO	PLOT NO	KISAM	AREA
RAHADPUR	235	1 (P)	PARBAT	6.00 Ac/2.42 Ha

Boundary description of the Rahadpur Black Stone Quarry

Boundary pillar co-ordinate of pillar of lease area are calculated by geo-referencing based on the field survey by hand held GPS as shown by the Revenue authorities, Dharmasala.

Table - 2

Sl. No.	Latitude	Longitude	Northing	Easting	Lease pillar
1	20°45'55.20"	86°01'50.84"	2296479.206	399110.712	1
2	20°45'53.67"	86°01'57.69"	2296431.178	399308.748	2
3	20°45'49.82"	86°01'56.08"	2296313.010	399261.251	3
4	20°45'50.07"	86°01'51.06"	2296321.494	399116.179	4

3.0	Status of the Lessee: (Private Individual/ Private Company/ Public Sector Undertaking/ Joint Sector Undertaking/ Others)	Private Individual. Mining Plan is being prepared as per letter No 4830 / Date:07.12.2021 of Tahasildar Dharmasala (Annexure-1).
4.0	Period of the concession	Period of the concession is for 5 years.
5.0	Mineral intended to be own	Materials intended to be owned by mining from the Rahadpur Black Stone Quarry is road metal which are also useful for building construction.

Approved
MCA
Deputy Director Geology
Authorized Officer
Director of Geology

Mining Plan on Rahadpur Stone Quarry.
Village Rahadpur, Dharmasala Tahasil, Jajpur (Odisha).

Sunil Madhab Patro,
RQP/OD/027/2015

6.0	Name, Address & Registration No. of RQP Preparing the mining plan with validity of Recognition.	Sunil Madhab Patro, Address - Synergy Geoscience, Plot No - N 6/527, Ground Floor, Near SBI Bank, Jayadev Vihar, Bhubaneswar- 751015. Regd. No - RQP/OD/027/2015, Valid up to-22/09/2025. Copy of RQP certificate attached (Annexure - 3). Email- synergygeoscience@gmail.com
7.0	Order No. & date of Competent Authority granting the concession: (Copy of the order to be attached)	As per the Letter No 4830/Date:07.12.2021 of Tahasildar Dharmasala of Jajpur District of Odisha (Annexure-1) the mining plan is prepared. This mining plan shall be approved by competent authority of Directorate of Mining or Geology, Govt. of Odisha, Bhubaneswar. On obtaining the approval of the mining plan the Environmental clearance shall have to be obtained from SEIAA, Bhubaneswar, Odisha.
8.0	If, forest area, whether forest clearance obtained (Attached copy of forest Clearance)	Rahadpur Black Stone Quarry area is not coming under forest. Kisam of the land is Parbat, owned by Govt. of Odisha. So forest clearance is not required.
9.0	Reserves (Estimation to be based on the exploration, if any, carried out in the area or on the local parameters)	Coupled with local parameters and reconnaissance survey done by Synergy Geoscience the geological plan and sections have been prepared for calculation of resources and reserves of road metals/building stones (Geological Plan as Plate-04 & Geological Sections as Plate - 5)
<p>9A. Regional Geological Set-up</p> <p>(a) Physiography</p> <p>The target area represents a hilly Terrain with highest altitude of 313 mRL in north side and 26 mRL South-east side The sediments of older alluvial are greyish to dark greyish colour and are un-fossiliferous. About 60% of the area is under lain by consolidated formations comprising Precambrian metasediments, Iron ore and Gangpur series. These rocks are very hard and compact and the ground water occurs mainly in secondary porosity. Ground water occurs under semi confined to confined conditions in fractured rocks. Granite Gneisses are the most predominant rock types usually occupying the underlining plains and topographic lows. General character of vegetation in the nearby forest is dry deciduous type. The common species existing in the nearby area are Palasa, Mango, Jackfruit, Jamun, etc. Faunas in the surrounding area are wild animals, domestic animals, birds, fishes, reptiles and snakes. Fox, jackal and rabbits reported as wild animals. The bird species includes pigeons, parrots, doves, wild fowls etc. the local fishes are found in the area.</p> <p>(b) Regional Geology</p>		

Approved
Deputy Director Geology
Authorised Officer

Mining Plan on Rahadpur Stone Quarry,
Village Rahadpur, Dharmasala Tahasil, Jajpur (Odisha).

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(b/2) Mr. P. Ferraju mapped the area regionally in 1962-63 and reported non-economic mineral occurrence. Later the area was investigated by officers of State Directorate of Mining & geology during the period from 1990 to 1992. Only exposures of granitic suite rocks were reported.

(c/2) The area around Rahadpur forms a part of eastern margin of the "Eastern Ghat" and is represented by the older metamorphic group of rocks belonging to Archaean age. The litho-units encountered in the region are broadly classified into two groups i.e. (a) sedimentary metamorphites represented by Khondalite group of intrusions, (b) granitic rocks. The regional geological succession of the area can be enumerated as below.

Table - 3
Regional Stratigraphy

Recent to sub recent	-	Alluvium and soil, Intrusive-quartz vein
porphyroblastic granite		
Archaean	"Eastern Ghat Super Group"	Garnetiferous granite gneiss Pyroxene granulites Charnockite Khondalite

Base not seen

(d/3) Litho-units

Litho-units Khondalite and its variants are well observed in the western part in the hills of the area. Besides, the intrusive members like charnickite and quartz veins are observed in the region. But in general the granite gneiss and Khondalite form the major rock units in the region. The general trend is NE-SW with moderate dip to southeast.

Description of Rock Units

(i) Granite gneiss

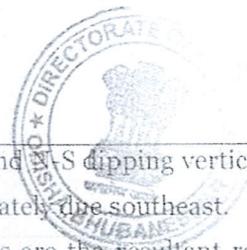
The area is occupied by granitic suite of rocks. The rock unit is observed in the form of knoll, which cropped due to continuous weathering phenomena, besides small exposures of boulders in the valley. The rocks are leucocratic, medium to coarse grained, and foliated with a gneissose texture. The chief mineral constituents of the rock are quartz, feldspar, biotite, garnet, apatite and zircon. Garnets mainly almandine variety are evenly distributed in the gneiss and biotite are arranged in linear fashion giving a gneissose structure. While observing the rock units in the area three distinct types of granite are observed as below-

- (a) Coarse grained granite gneiss
- (b) Porphyritic granite gneiss
- (c) Medium grained granite gneiss

Almost all the above-cited litho members show spheroidal weathering due to exfoliation. Faint foliation rocks are often seen besides gneissose structure. Two

Mining Plan on Rahadpur Stone Quarry.
Village Rahadpur, Dharmasala Tahasil, Jajpur (Odisha).

Sunil Madhab Patro,
RQP/OD/027/2015



distinct joint sets are marked which trend in NW-SE and NE-S dipping vertically. The general trend of the rock unit is NE-SW dipping moderately to the southeast.

The coarse-grained and porphyroblastic granite gneiss are the resultant rock unit, which suffered due to polyphase granitic activity. The porphyroblasts are mainly plagioclase feldspars, which often measures to 0.5 cm in length and 3 cm in width. As the rock unit is classified as older group of rocks, intensive structural disturbances have affected to a great extent as evidenced by sheared quartz, feldspar etc. Sometimes the arrangement of biotite grains have caused to disintegrate rock as sheet rocks.

(ii) Charnockite

Besides granite gneiss, small exposures of Khondalite and Charnockite are observed towards west of the area. This charnockite group often comprises pyroxene granulite and its meta-variants like amphibolite and hypersthene granulites. Pyroxene granulite occurs as bands, lenticles and patches within Charnockite. It is dark coloured, hard and compact, equigranular and consists of pyroxene, feldspar, biotite and garnet. Amphibolite occurs as inclusions within the granite gneiss. The rock is dark coloured medium grained with faint Schistosity.

(iii) Quartz vein

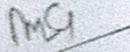
Small quartz veins do occur along the joint planes as fillers. The quartz veins are of small dimension, which is not map able and devoid of any economic importance. It is gray to milky white in colour and fractured. The quartz veins do indicate that the area has been subjected to polyphase granitic activity and structural disturbance.

(iv) Soil

Soil, alluvial and eluvium are encountered in the valley portions, which constitute the surrounding area of the granite gneisses. The thickness of the soil and alluvial mantle is variable from 0.1 m to as high as 1.0 m. The eluvium soils are usually sandy soil and greyish coloured. The soil profile as observed in the area presents a matured profile due to its age and no complexity in further geological environment during post Archean age.

Vegetation & Human Settlement

The buffer zone of the Rahadpur Black Stone Quarry is devoid of thick forest with valuable trees. Some Serbs and Bushes are there. Demography of 4 nearby villages their location in respect to the deposit are tabulated below.

Approved

 Deputy Director Geology
 Authorized Officer
 Directorate of Geology
 Bhubaneswar

Mining Plan on Rahadpur Stone Quarry.
 Village Rahadpur, Dharmasala Tahasil, Jajpur (Odisha).


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Table - 4

Items	Demography Data				
	Name of Village	Dankari	Samparu	Rahadpur	Solagadia
Located in the Direction	Towards East	Towards South	Towards North	Towards west	
Total No. of Houses (No)	215	144	41	369	
Population (No)	949	604	236	1663	
Male (No)	465	307	125	872	
Female (No)	484	297	111	791	
Schedule Caste (No)	342	99	0	271	
Schedule Tribe (No)	318	0	236	166	
Literacy (%)	65.4	83.9	57.84	83.66	

Micro Meteorological Data

As a part of geology, meteorology is the study of the earth's atmosphere and the variations in temperature and moisture patterns that produce different weather conditions. Some of the major subjects of study are humidity, rainfall and wind direction etc. Micrometeorology deals with small-scale weather systems ranging up to several kilo-meters in diameter and confined to the lower troposphere. Micro meteorology has a direct impact on mining operation to control man power utilization, save them from predicted environmental effects. Following data are regards to micrometeorology for last 5 years of Jajpur District of Odisha. Source of data: <https://www.worldweatheronline.com/Jajpur-Monthly-Climate-Averages,Orissa,IN>

Table - 5

Month-wise Rainfall data (in mm) from 2016 to 2020 of Jajpur District												
Year	Jan	Feb	Mar	Apr	May	Jun	Jul	Aug	Sept	Oct	Nov	Dec
2016	4.0	51.2	23.5	7.1	180.25	262.6	214.01	457.76	330.34	65.9	73.8	0
2017	0	0.1	139.5	11.2	215	279.5	361.7	261.2	135	140.4	105.8	107.7
2018	0	0	4.84	55.7	53.8	110.1	498.8	400.8	256.86	221.9	3.1	22.3
2019	0.1	91.1	32	61	124.8	361.4	166.4	438.3	324.8	152.5	25.7	10.7
2020	15.7	63.3	52.7	153	137.2	88.4	157.6	329.6	197.3	185	1.4	0

Table - 6

Month-wise Humidity data (in %) from 2016 to 2020 of Jajpur District												
Year	Jan	Feb	Mar	Apr	May	Jun	Jul	Aug	Sept	Oct	Nov	Dec
2016	55	59	52	47	57	65	74	78	81	68	60	50
2017	45	55	58	60	60	63	70	67	71	74	62	54
2018	41	42	48	60	59	56	68	71	73	69	62	49
2019	45	48	58	54	59	61	68	75	80	78	66	57
2020	55	55	56	57	61	62	68	74	76	75	53	46

Table - 7

Month-wise Average wind Speed data (in kmph) from 2016 to 2020 of Jajpur District												
Year	Jan	Feb	Mar	Apr	May	Jun	Jul	Aug	Sept	Oct	Nov	Dec
2016	6.7	7.3	8.5	12.1	10.5	9.5	10.5	9.4	8.3	6.6	6.3	6.5
2017	6.3	6.9	9.5	13.5	11.5	10.2	11.2	11.7	8.8	8.8	8.9	7
2018	6.6	7.5	10.2	13.6	16.3	13.5	13.8	12.2	10.6	8.6	6.9	8.3
2019	7.1	9.2	10.8	15.1	18.6	16.4	16.2	13.3	10.5	7.8	7.6	7.3
2020	8.3	8.7	10.8	15.3	19.1	15.1	15.6	13.4	10.9	9.2	8.5	7.1

The direction of wind is generally in South-West or West direction in the Jajpur district.

Table - 8

Month-wise Temperature data (in °C) from 2016 to 2020 of Jajpur District

Mining Plan on Rahadpur Stone Quarry,
Village Rahadpur, Dharmasala Tahasil, Jajpur (Odisha).

Sunil Madhab Patro,
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Deputy Director
Authorised Officer
Directorate of Geology

Year	2016		2017		2018		2019		2020	
	Max	Min	Max	Min	Max.	Min	Max	Min	Max.	Min
January	31	18	31	17	28	17	28	18	27	18
February	35	22	35	20	34	21	32	21	29	20
March	39	25	37	23	38	24	35	24	34	24
April	43	28	42	26	38	26	40	27	38	25
May	41	29	41	28	40	28	41	29	38	26
June	37	29	38	29	38	30	38	29	37	29
July	34	27	34	28	34	28	34	28	35	28
August	33	26	34	28	34	28	33	27	33	27
September	32	26	35	27	33	27	32	26	34	27
October	34	24	32	25	32	24	31	24	32	25
November	32	20	29	21	31	21	30	21	30	21
December	31	18	28	19	27	17	27	18	29	18

9B. Local Geology

(a) The total area represents granite gneiss/charnockite/migmatite throughout the hillock. The trend of the granite gneiss is NW-SE. M.L. area under discussion is a part and parcel of the Eastern-Ghat. Rock encountered in the area is granite gneiss which is medium grained with poorly developed gneissosity. The rock consists essentially of feldspar and blue quartz with accessory minerals such as garnet, Biotite, zircon and opaque's. The rocks occurring in the area has got the phenocryst of K-feldspar which has medium to large size grain surrounded by equigranular blue quartz and rim of fine grained mafic minerals which give an attractive look due to its porphyritic texture and evenly distributed smaller grains of pink gamet. There is no topsoil cover the entire Rahadpur Stone Quarry area. Core / Lease area highest attitude at 90 mRL towards north-west side and Lowest 29.4 mRL towards north-east. It is revealed that top 2 m (in average) consists of soil mixed stone boulders/pebbles followed by insitu rocks which are not suitable as road metal/building stone and are regarded as over burden which are waste (OB).

(b) Litho-units

(i) Soil & Alluvium

Soil, alluvial and alluvium are encountered in the area. Thickness of the soil and alluvial mantle is variable from 0.1 m to as high as 1.0 m. The alluvial soils are usually sandy soil and greyish coloured. The soil profile as observed in the area presents a matured profile due to its age and no complexity in further geological environment during post Archean age.

(ii) Quartz vein

Small quartz veins do occur along the joint planes as fillers. The quartz veins are of small dimension, which is not map able and devoid of any economic importance. It is grey to milky white in colour and fractured. The quartz veins do indicate that the area has been subjected to polyphase granitic activity and structural disturbance.

Approved
(iii) Granite gneiss

The area is occupied by granitic suite of rocks. The rock unit is observed in the form of knoll, which cropped due to continuous weathering phenomena. The rocks are leucocratic, medium to coarse, grained, and foliated with a gneissose texture. The chief mineral constituents of the rock are quartz, feldspar, biotite, garnet, apatite and zircon. Garnets mainly almandine variety are evenly distributed in the gneiss and biotite are arranged in linear fashion giving a gneissose structure. While observing the rock units in the area with three distinct types of granite are observed as below-

- (d) Coarse grained granite gneiss
- (e) Porphyritic granite gneiss
- (f) Medium grained granite gneiss

Almost all the above-cited litho- members show spheroidal weathering due to exfoliation. Faint foliation rocks are often seen besides gneissose structure. Two distinct joint sets are marked which trend in NW-SE and N-S dipping vertically. The general trend of the rock unit is NE-SW dipping moderately due southeast.

Some of the important physical properties of granite gneiss are that the rock is hard and compact with 3.2 to 3.5 specific gravity and with less joints and cracks. This is suitable to be exploited since joints and cracks shall help in disintegrating of insitu mass with light blasting.

The following chemical properties of the rock type of the leasehold area are marked in necked eye.

- (i) The granite gneiss does not contain any sulphide mineral.
- (ii) It is seen that very little garnet are present in the rock mass.
- (iii) This granite gneiss deposit of deposit is devoid of flaky mineral like biotite and harder minerals like corundum
- (iv) Clay minerals like kaolinite and sericite are also absent in the granite gneiss of the leasehold area.

The local geology of the ML area has been deciphered by observation of the trial pits, trench and geological mapping of the area. As revealed from the above geological studies, the local stratigraphic succession of the ML area is as follows.

↑
Soil & alluvium
Granite gneiss with soil
Base not seen

- (c) The core zone of the Rahadpur Black Stone Quarry is devoid of thick forest with valuable trees. Some Serbs and Bushes are there. There is no habitation also.

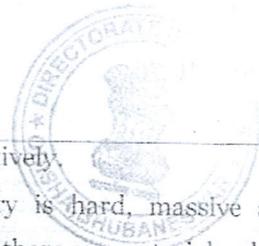
9C. Method of Resources and Reserves estimation

(a) Resources and Reserves are estimated basing on local parameters.

(MS) Cross sectional area method has been adopted for calculation of resources and

Deputy Director Geology
Mining Plan on Rahadpur Stone Quarry.
Village Rahadpur, Dharmasala Tahasil, Jajpur (Odisha).
Bhubaneswar

Sunil Madhab Patro,
RQP/OD/627/2015



reserves under measured and proved categories respectively.

- The entire deposit of Rahadpur Black Stone Quarry is hard, massive and compact. Still then, it was observed that in some places there are materials which are weathered and altered averaging to 2 m thick and as such are unsuitable for use as road metal/building materials (OB). These OB shall be dumped on proposed waste dumping yard located towards southwest side of lease area over 0.022 Ha (within Lease) area. About 30% of the insitu granite gneiss zone are intermediate waste (IB) and are not suitable for road metals/ construction activities. Balance 70% is usable for road metal/building materials. Cut - off grade has no roll in case to estimation of resources and reserves of these materials. IB shall also be dumped on dumping yard and suitable for road metals/ construction activities shall be stacked on stacking yard over 0.015 Ha area proposed to the east side of the lease area.
- Top profile of the cross section of Rahadpur Black Stone Quarry is marked as per the field data available during geological mapping.
- Level -wise cross sectional area in m² is calculated. Half way between two adjacent sections is considered as influence. Influence last sections are considered as per actuals.

The deposit is an insitu stone mass. From the top of the deposit which is at 61 mRL down to till 29 mRL Insitu resource and 58 mRL to 29 mRL the mineable proved reserves are calculated in the same way as that of geological measured resources, deleting the rocks blocked in safety zone barrier and below mining benches which are not mineable.

(b) **Formula adopted for Resources and Reserves calculation**

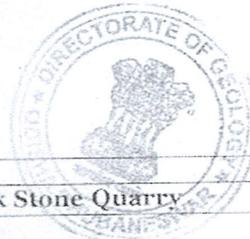
The resources and reserves of road metal of the Rahadpur Black Stone Quarry has been calculated by cross sectional area method by the formula as below.

Table - 9		
R	=	C x L
Where, R	=	Resources of black stone in the lease area
C	=	Cross sectional area in sq. m.
L	=	Length of strike influence of black stone block, which is half way in between 2 sections horizontally. End points are measured to exact in either way.

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9.1 Geological Resources

Geological resources Rahadpur Black Stone Quarry

TABLE-10

CS	CS area (m ²)	Infl. (m)	CS area of OB (m ²)	Vol. of OB (m ³)	Vol. of insitu excavation (m ³)	Vol. usable material in (m ³)	Volume of un-usable material (IB) (m ³)
A	B	C	D	E= C x D	F=B x C	G=F x 0.70	H=F x 0.30
G1-G1'	4796	49	38	1862	235004	164503	70501
G2-G2'	9662	50	355	17750	483100	338170	144930
G3-G3'	7132	43	231	9933	306676	214673	92003
TOTAL				29545	1024780	717346	307434

9.2 Mineable Reserves

Reserves blocked for safety Zone & non-mineable part below the benches at present are deleted. Reserves of Rahadpur Black Stone Quarry under Proved reserves is considered for yearly production planning for 5 years to be allocated lease period.

Mineable Reserves Rahadpur Black Stone Quarry

TABLE-11

CS	CS area (m ²)	Infl. (m)	CS area of OB (m ²)	Vol. of OB (m ³)	Vol. of insitu excavation (m ³)	Vol. usable material in (m ³)	Volume of un-usable material (IB) (m ³)
A	B	C	D	E= C x D	F=B x C	G=F x 0.70	H=F x 0.30
G1-G1'	2926	47	38	1786	137522	96265	41257
G2-G2'	5854	50	324	16200	292700	204890	87810
G3-G3'	4234	36	199	7164	152424	106697	45727
TOTAL				25150	582646	407852	174794

10.0 Mining

a)	Whether manual or semi-mechanized	Stone mass will be worked out by opencast Semi mechanized method of mining. Handling of Stone mass usable, un-usable, OB and IB will be done by both manually and by excavators - tipper combination.
b)	If semi-mechanized or mechanized number, type and capacity of machines to be used	(b.1) Mining by both manual and Semi-mechanization has been proposed. Jack hammer of 30 mm dia and wagon drill of 100/110 mm dia shall be used for making small & deep holes for blasting. Stone boulders shall be broken maximum upto 600 mm at the site. Secondary blasting shall be done for breaking the higher size boulders at site. During direct mining and breaking some small size stones shall be generated. Usable stones / material shall be loaded manually to 25 t/35 t capacity loader and tippers and transported to stacking yard

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Village Rahadpur, Dharmasala Tahasil, Jajpur (Odisha).

Sunil Madhab Patro,
RQP/OD/027/2015

where those are stacked size wise. From stacking yard proposed on 0.015 Ha towards east of the quarry usable stones / materials shall be transported to destination. Unusable stones / material which are IB shall be transported to dumping yard proposed on 0.022 Ha area towards south-east of lease area and dumped. From the dump materials shall be taken for different uses.

- About 30% dump materials shall be used within lease area for construction and maintenance of haul and approach roads and construction of ramps connecting bench to bench for movement of man and machinery.
- Local people with permission from concerned authority observing all Govt. formalities shall take a part of the dump materials.
- District Administration for peripheral developmental works may use some dump material which will go from the dump.
- With permission from concern authority maintaining all rules & regulations the lessee may sale some dump materials, within limitations of provisions.
- As such hardly there will be any dump material on the dump location and area allocated shall be sufficient to accommodate dump materials till closure of quarrying operation.
- However dump height will not be more than 10 m at any time. Slope of the will be as per angle of repose maximum to 45° to horizontal.

(b.2) Machinery required to be deployed in the present plan period

List of machinery required to be deployed in the mines with their capacity is as below. Prior permission to be taken from competent authority for deploying machinery/equipment wherever necessary.

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Table - 12

Machine	Capacity	Number
Excavator	0.9 m ³ / 1.5 m ³ capacity	1 number each
Rope shove/ Hydraulic shovel (Loader)	1.9 m ³ /2.3 m ³	1 number each
Jack hammer	30 mm (air consumption 3 m ³)	1 number
Jack hammer accessories	Compressor, Hose pipe, Drill rod and drill rod sharpener	As necessary
Wagon drill	100/110 mm (air consumption 6 m ³)	1 number each
Large dia blast hole drill (i.5 km haul distance)	150 mm (air consumption 6 m ³)	1 number each
Hammer	5, 10, 15 and 20 pounds	2 numbers each
Tipper/Dumper	1.5 km lead distance (25 tonnes)	1 number
Water tanker	3000 kl	1 number
Water pump	5 hp	1 numbers

c) Whether drilling and blasting will be made use of. If yes state monthly quantity of explosives to be consumed

For loosening the strata 100% blasting will be required as the strata is very hard, compact and massive. For blasting both short & deep holes are proposed to be done by Jack Hammer and Wagon Drill. Total excavation from quarry will be about 437762 (OB to insitu) in 5 years plan period. So, per month in average it is 7296.03 CuM. Considering a powder factor (thumb rule for hard massive stone) of 8 m³/kg about 912 kg of explosives per month shall be required.

d) Benching pattern (Height x width)

Conventional mining with. 6 m high x 6 m wide benches shall be the pattern of benching.

e) Face lay out (attach development plan)

Development plan and sections are attached as Development Plan as Plate - 06, Development Section Plate No - 07 & 07A).

f) Quarry floor (RL) at the end of the year or period of concession

Quarry floor at the end of each year (1st to 5th) of mining is as below.

Year	Section considered	Bottom mRL
A	B	C
1 st Year	G1-G1'	29mRL
2 nd Year	G2-G2'	68mRL
	G3-G3'	53mRL
3 rd Year	G2-G2'	61mRL
	G3-G3'	51mRL
4 th Year	G2-G2'	54mRL
	G3-G3'	41mRL
5 th Year	G2-G2'	45mRL
	G3-G3'	29mRL

g) Quantity of Mineral to be own (Annual level of production)

Annual level of production of usable, unusable Road Material/building Stones and OB are tabulated below. (Development Plan as Plate-06, Development Section Plate No-07 and 07A).

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 Village Rahadpur, Dharmasala Tahasil, Juppur (Odisha).

Sunil Madhab Patro,
 RQP/OD/027/2015

DEVELOPMENT CALCULATION

Table - 14

YEAR	SECTION CONSIDERED	X-SECTIONAL AREA	LOI IN mtr	X-SECTIONAL WEATHERED ROCK	VOLUME OF WEATHERED ROCK IN CUM.	VOL OF TOTAL EXCAVATION IN CUM.	VOL OF ROAD METAL IN CUM.	VOLUME OF WASTE IN CUM.	TOP R.L	BOTTOM R.L
	a	b	c	d	e = c x d	f = b x c	g = f x .70	h = f x .30	i	j
1st year	G1-G1'	1756	47	38	1786	82532	57772	24760	61mR L	29mR L
Sub Total					1786	82532	57772	24760		
2nd year	G2-G2'	988	50	324	16200	49400	34580	14820	83m RL	68mR L
	G3-G3'	920	36	199	7164	33120	23184	9936	73m RL	53mR L
Sub Total					23364	82520	57764	24756		
3rd year	G2-G2'	988	50	0	0	49400	34580	14820	68m RL	61mR L
	G3-G3'	920	36	0	0	33120	23184	9936	53m RL	51mR L
Sub Total					0	82520	57764	24756		
4th year	G2-G2'	988	50	0	0	49400	34580	14820	61mR L	54mR L
	G3-G3'	920	36	0	0	33120	23184	9936	51mR L	41mR L
Sub Total					0	82520	57764	24756		
5th year	G2-G2'	988	50	0	0	49400	34580	14820	54m RL	45mR L
	G3-G3'	920	36	0	0	33120	23184	9936	41mR L	29mR L
Sub Total					0	82520	57764	24756		
Grand Total					25150	412612	288828	123784		

h) Quantity of overburden to be removed (Location such as disposal of is shown on the development plan)

From Rahadpur Stone Quarry about 25250 m³ OB shall be scrapped after blasting on the top profile (about 2 m thick) of the lease below which mining for insitu zone has been proposed. During 5 year plan period about 123784 m³ interburden (IB) waste will be recovered from the insitu zone mining. Insitu zone contains usable and unusable stones. Usable materials is to a tune of about 70% of the total excavation of insitu zone leaving 30% as unsuitable stone as regards road metal is concerned. Both these are wastes (OB & IB) dumped on dumping yard proposed towards south-west side of the lease area on 0.022 Ha where proposal of mining in 5 years is not there. From the dump yard some wastes shall be removed for different utilization as described in para 10 (b) above.

Environmental safeguard for the dumping area is narrated in para 11 (c) below

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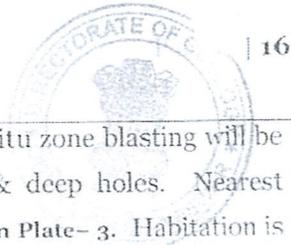
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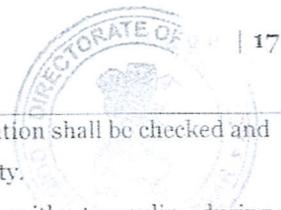


<p>i) Whether heavy blasting to be adopted. If yeas, location of nearest habitation (Shown on the surface plan)</p>	<p>For loosening the hard top and insitu zone blasting will be done adopting both short holes & deep holes. Nearest villages are shown in the surface plan Plate- 3. Habitation is far away from the lease area, and blasting shall not affect as controlled blasting shall be done. Habitations (Demography) of nearest villages are in Table - 4 above.</p>
<p>j) Safety precautions to be adopted for mining and for blasting</p>	<p>Blasting will be conducted agency having licence. With blasting material the blaster of the agency in their vehicle will come and do blasting as per direction of the mines manager.</p> <p>(J1) User licence by the lessee</p> <ul style="list-style-type: none"> • The lessee will obtain user license and by agreement with authorized license holder carry on blasting in the area. • Storage of explosives is not required as the required blasting shall be done by the blaster of the supplier agency and the left over explosive will be taken back. • A daily register will be maintained for total use and refund of explosives. <p>(j2) During blasting the following points are to be ascertained</p> <ul style="list-style-type: none"> • All employees must be cleared from the blast area and removed to a safe location prior to any scheduled blasting. <ul style="list-style-type: none"> • All equipment in the blast area should be removed or protected from fly stone damage, if possible. • An accounting must be made for all employees to make sure that no one is left behind in the blast area. • Arrangements should be made to ensure that no one can return back to the blast area prior to sounding an "all-clear" signal. <p>It should be ensured that blaster or crew members are ere within the bounds of the blast area when the shot was ed.</p> <p>(j3) As per the safety guidelines of DGMS the following points shall be observed in other times as long as mining is continuing in the lease.</p>

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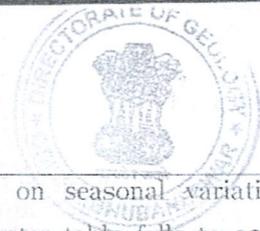
		<p>All the machinery used for mining operation shall be checked and ibrated by the competent person/authority.</p> <ul style="list-style-type: none"> • Vehicles are to be covered with tarpaulin during transportation from source to destination to avoid air pollution and slippage of stones on the haul or connecting road. • Employees are to be supplied all types of safety equipment as per the safety rules and regulations based on their types of work. • All accidents that include injury or loss of life or damage to the property must be reported to the district administration. • Injury effected persons should immediately transferred to nearest dispensary for treatment.
k)	Brief description on method of procurement and storage of explosive	<p>Mining lessee shall obtain user license and draw agreement with authorized agencies having valid license for catting out blasting in the area. The permission of Indian explosive rules 1983 are to be observed. Daily requisition of explosive will be as per same day requirement. The licensed blasting agency shall carry out blasting as per direction of the lessee and at the end of the blasting surplus explosives will be taken back by the agency. A daily register will be maintained for total use and refund of explosives.</p>
11.0 Waste disposal		
	a) Location (show it in the development plan)	<p>In case of mining two types of waste are recovered OB & IB. 2 m in Top from surface is overburden waste (OB). Insitu zone consists about 30% unusable material for road metal are regarded as interburden waste (IB). Both these are wastes (OB & IB) dumped on dumping yard proposed towards south-west side of the lease area on 0.022 Ha where proposal of mining in 5 years is not there. For other useful matters please refer para 10 (b) above. The dumping yard is shown in the development plan</p>
	b) Area covered	<p>All wastes shall be dumped over an area of 0.022 Ha located towards south-west side of lease area as has been proposed. The dumping location shall not be mined in the plan period.</p>
	c) Environmental safeguard for such deposit	<p>There shall be a retaining wall all along the toe of the temporary dump yard (0.5 m high x 0.5 m wide) using non usable rocks, sand & cement mixture. This will protect</p>

Mining Plan on Rahadpur Stone Quarry,
Village Rahadpur, Dharmasala Tahasil, Jajpur (Odisha).

Sunil Madhab Patro,
RQP/OD/027/2015

	<p>rolling down of wastes from dump to outside. A garland drain encircling the retaining wall shall be constructed (0.5 m wide x 0.5 m deep). Rain water falling on dump will come down and fall on the garland drain. The garland drain will be so designed that water will flow to down side easily. It will be connected to a settling tank (1.5 m long x 1.0 m wide x 0.5 m deep) where water from garland drain will be accumulated and de-silted and pass away to outside of the Rahadpur Black Stone Quarry (Environment Plan Plate - 8)</p>
<p>Environmental status in and around the lease area (Present Scenario)</p> <p>(i) Ambient Air Quality - The concentrations of particulate matters PM10 and PM25, SO2, NOx & NO2/NH3 in the core zone as well as buffer zone were found in the range of stipulated Standards prescribed by CPCB (Central pollution control board).</p> <p>(ii) Noise Quality - Presently it is clear that the noise level during day time and night time are well within the limit prescribed by CPCB (Central pollution control board) for residential area.</p> <p>(iii) Water Quality - Due to very low permeability of the strata, it is apparent that the transmissivity is very low. Since deepest level of mining operation shall be at safe place which is above the ground water table, ground water is unlikely to be disturbed.</p> <p>(iv) Observations - However once quarry working starts there is possibility of Air, Water and Noise pollution which depends on size of mine working and machinery utilization. The ambient air quality monitoring data, noise monitoring data & water/waste water quality monitoring data shall be done in a laboratory accredited by NABL and recognized by SELAA or in any Govt. Laboratory. Wherever the pollution lode exceeds prescribed limit, immediate steps shall be taken to reduce pollution.</p> <p>Proposal - However once quarry working starts there is possibility of Air, Water and Noise pollution which depends on size of mine working and machinery utilization. The ambient air quality monitoring data, noise monitoring data & water/waste water quality monitoring data shall be recorded engaging a laboratory having NABL accreditation. Wherever the pollution lode exceeds, immediate steps shall be taken to keep environment within prescribed limit. (Environment Plan as Plate No - 08)</p>	
<p>12.0 Mine drainage (Details of processing, including sizing, sorting, generation of Rejects/fines etc. are described)</p> <p style="text-align: center;">Approved <i>MCA</i> Deputy Director Geology Authorized Officer Directorate of Geology</p>	<p>In Buffer zone of 5 km radius area of the lease highest attitude is 313 mRL towards north side and lowest altitude is 26 mRL towards south-east. It was observed from the dug wells in the adjacent plain areas and in the nearby villages that the ground water varies between 5 m to 10 m from the</p>

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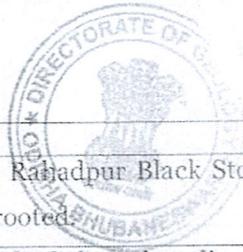


		<p>surface level depending on seasonal variation. During dry season the water table falls to 10 m below ground level and during rainy season it will be below 5 m depth from ground level. The mine working as per proposal will be upto 78 mRL (deepest in all sections) by end of lease / plan period. Water percolation will not be there as the ground level is much below the bottom mining level. Though there will be no percolation of water from below, during rainy season some water may be precipitated and quarry floor shall be filled with water affecting working. Water from this area shall have to be dried out by bucket and rope manually. Depending volume of water may be drained to outside the quarry by deploying a diesel operated pump.</p>
13.0	<p>Mineral Processing (Details of processing including sizing, sorting, generation of rejects/fines etc. are described)</p>	<p>After initial blasting on insitu stone mass secondary blasting shall be adhered to disintegrate large size blasted materials. Size of the stone shall be about 600 mm size.</p> <ul style="list-style-type: none"> • Handpicks, spade, chisel, hammer will be used by workers for braking, sorting and sizing. In the hammering process small boulders and small size materials shall be generated • All usable products shall be shifted from site and stacked separately at stacking yard located for sale on user's demand. Stack yard is proposed over an area of 0.015 Ha towards east side of the lease where mining is not proposed in plan period. As the usable materials shall be sold on daily basis hardly any material will be there on stacking yard. • All unusable products shall be dumped on dumping yard as discussed in earlier paras. • Lessee may install crushers for winning different size of hard stones as per market demand and in the process some fines may come out. Fines recovered has also demand in construction sites which can be sold by the lessee at fair price.

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14.0 Plantation Details	
(a) Number of trees to be up rooted due to mining operation	No tree is there on Rahadpur Black Stone Quarry which has to be up rooted.
(b) Programme of afforestation	Possibility of survival of planted saplings if planted anywhere of the area is remote as the root can't go deeper puncturing the hard stone. However about 5 trees of local variety siblings have been proposed to be planted all around periphery of the lease area or nearest villages with due permission from local villagers, revenue and forest departments. For plantation pits will be dug 0.5 m long x 0.5 m wide x 0.5 m deep and the pits shall be filled with soils of nutrient value, proper manuring. Regular watering and maintenance will be done contacting local forest authorities for 3 years in minimum.

Year	No of saplings
1 st year	5
2 nd year	5
3 rd year	5
4 th year	5
5 th year	5
TOTAL	25

15.0 Man Power

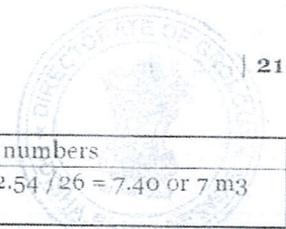
Man power under Supervisory (inclusive of statutory personnel) and non-Supervisory (skilled, semi-skilled & unskilled) category as follows for operation in the quarry shall be done as per following table, Rest shelter, urinal & drinking water provision will be there.

(a) Management	Mines Manager	2 nd class unrestricted DGMS certificate holder	1
Supervisory	Mining Mate	DGMS certificate holder	3
	Total supervisory		2
(b) Non-supervisory (skilled, semi-skilled & un skilled)	Skilled	Tipper driver	1
		Excavator operator (experienced)	1
		Wagon drill operator (experienced)	1
		Jackhammer operator (experienced)	1
	Deputy Director Geology	Workers	15
	Misc. (Unskilled)	Watch & ward	4
	Total Supervisory and Non-supervisory (skilled & un-skilled)		26
(c) OMS	Production of usable Road Metal in 5 year Plan Period	288828 m3	
	Average annual production of usable Road Metal	57764 m3	
	No. of working days in a year	300 days (Average)	
	Average daily production of usable Road Metal	57764/ 300 = 19254 m3	

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Village Rahadpur, Dharmasala Tahasil, Jajpur (Odisha).

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RQP/OD/027/2015

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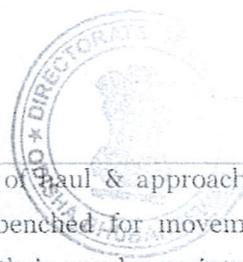
	Supervisory & non-supervisory man power engaged	26 numbers
	OMS = Average production per day/ Number of workers engaged per day	192.54 / 26 = 7.40 or 7 m ³
16.0	Use of minerals (specification and monthly quantity to be dispatched are described)	
	(a) For domestic use	Road metals/Building stones mined out from the Rahadpur Stone Quarry shall be exclusively for domestic use within India. Monthly about 4813.6 m ³ usable road metal/building stone shall be dispatched. Any short fall in a month shall be carried over to succeeding month.
	(b) For export	There will be no export of stone metals/Building stones. In course of time if there is any Govt. order, export of Road metals/Building can be done if desired by District Administration.
17.0	Mine closure plan	
(i)	(a) Description of the process / activities to be undertaken for reclamation and rehabilitation in respect of following	
	1. Mined out land	Quarry coverage area will be over 1.789 Ha at the end of 5 th year. Bottom size at 5 th year end will be 168 m x 129 m. Quarrying will be done from 61 mRL to 29 mRL in 5 years plan period. Total recovery of usable road metal/building stone is proposed to about 288828 m ³ in the plan period of 5 years out of 407852 m ³ proved reserves and balance 119024 m ³ proved mineable reserves can be exploited after the plan period. Hence back filling the voids created due to mining and reclamation & rehabilitation of the quarried-out voids is not proposed.
	2. Waste/reject dump and its utilization	In this mining two types of waste (1) over burden (top 2 m consisting of mixed stone boulders/pebbles which are not suitable as road metal/building stone and (2) Interburden (30% materials of insitu zone which are not suitable as road metal/building stone are recovered. OB and IB recovery will be 1,48,934 m ³ in the plan period of 5 years. All these wastes shall be dumped on dumping yard. From there about 30% of OB and IB material i.e. 44680.2 m ³ shall be utilized inside the

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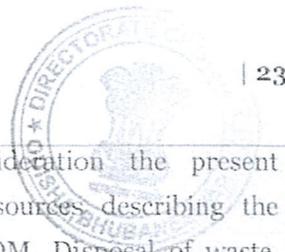


	<p>mines for construction of haul & approach road, ramps for connecting benches for movement of man & machinery and their regular maintenance. Local people with due permission from concerned authority and observing mining rules shall take a part of balance waste material for their household or agricultural land use. A part of IB shall be utilized for peripheral development. Balance wastes shall be there on the dumping yard located inside the mines over an area of about 0.022 Ha towards south-west. By the end of proposed plan period the mine working is not touching UPL. So, these wastes will be there on dumping ground inside the lease area along with wastes to be recovered if mining continues after plan period.</p>
<p>3. Top soil stack and its utilization</p>	<p>No topsoil is there in the deposit which may be required to be separately recovered and stacked for utilization.</p>
<p>4. Life of the Mines</p>	<p>The anticipated life of the mine would depend on the quantum of reserves, further addition of reserves by detail exploration and parameters visualized at the end of recovery of proved reserves. Total recovery of usable road metal/building stone is proposed to about 288828 m³ in the plan period of 5 years out of 407852 m³ proved reserves and balance 251024 m³. These can be exploited after the plan period. If mining continues at a rate of production level of 57764 m³ per annum (maximum of proposed 5 years) it will take about 4 to 5 years after the proposed plan period of 5 years, if lease boundary and benching pattern allows.</p>
<p>(b) Financial Assurance (to be furnished as a bank guarantee in respect of the area to be put to use at the rate of Rs. ___/- per Ha).</p>	<p>The lessee shall submit the financial assurance amount after getting the demand notice from the concerned authority of the State Govt. In this regard an undertaking is furnished.</p>
<p>(ii) Conceptual Plan</p>	<p>Conceptual Mine planning up to the end of lease</p>

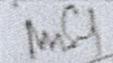
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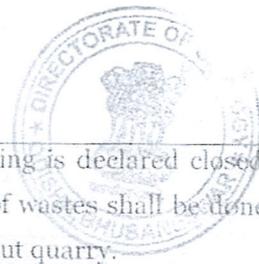
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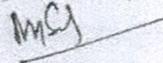
	<p>period taking into consideration the present available reserves and resources describing the excavation, recovery of ROM, Disposal of waste, backfilling of voids, reclamation and rehabilitation. Those are shown on a plan with relevant sections.(Conceptual Plan Plate - 10 and conceptual Section Plate - 11 & 11A)</p>
<p>Conceptual Mine Planning</p>	<p>Conceptual mine planning is up to the lease period the same as the plan period. So it is the end of 5th year working which is conceptual period for mining in Rahadpur Black Stone Quarry.</p>
<p>Waste Disposal</p>	<p>148934 waste (OB & IB) shall be recovered in plan period of 5 years. About 30% volume i.e. 44680.2 m³ shall be used in internal and external road making, ramps making and their maintenance and strengthening. Local people with due permission from concerned authority and observing mining rules shall take a part of balance waste material for their household or agricultural land use. Apart of balance waste may be used in peripheral development. Balance wastes shall be there on the dumping yard on 0.022 Ha towards south-east side within lease area along with wastes recovered if mining continues after plan/lease/conceptual period.</p> <p>Wastes available after declaration of mine closure/abandoned by competent authority shall be back filled which will cover a part of ultimate void created by mining, since most of materials have been recovered and dispatched during plan period. Rest space of the void shall be left as it is so that it will be filled up in due course of time and converted to an artificial tank which may be used for supplying water to agriculture lands and Pisciculture, if concern authority decides.</p>
<p>Back-filling of Voids</p>	<p>No proposal for back filling of voids created by mining in 5 years of plan/lease/conceptual period</p>

Approved

 Deputy Director of Geology
 Authorisation Officer
 Directorate of Geology
 Bhubaneswar

48



	<p>is envisaged. When mining is declared closed or abandoned back filling of wastes shall be done in the voids of the worked out quarry.</p>
<p>Reclamation & Rehabilitation</p>	<p>Since there is no proposal for back filling proposal for reclamation & rehabilitation of quarried out void of Rahadpur Stone Quarry is not proposed.</p>
<p>Land use Pattern</p>	<p>Deepest quarry floor will be at 29 mRL at the end of 5th year (conceptual period at par to lease period). Some OB & IB will be there on dumping ground over 0.022 Ha towards south-west side of lease area at the end lease period to be removed in a month time after plan period. Road metal/building materials stacking yard over 0.015 Ha towards southeast side of the lease area shall also be with no material by the end of the plan period as all materials would have been disposed. But since insitu body road metal stones are continuing below and further mining can be continued in the area. In this case the same ore stack area will be used. Similar case is for dumping yard also. (Conceptual plan is attached as Plate - 10). Present land use pattern vis-a-vis that end of plan period and conceptual period are tabulated below. At the end of conceptual period / end of 5th year of presently proposed mining / Lease period the coverage area shall be 1.789 Ha and the quarry floor will be at 168 m long x 129 m wide forming a rectangular fashion. Mention here is made that if mining continues after proposed planned 5 years it may go to a greater depth recovering usable stones till touching UPL. At this stage the bottom will be 179 m long x 129 m wide and coverage area at top will be 1.975 Ha.</p>

Approved

 Deputy Director Geology
 Authorised Officer
 Directorate of Geology
 Bhubaneswar

Mining Plan on Rahadpur Stone Quarry.
 Village Rahadpur, Dharmasala Tahasil, Jajpur (Odisha).


 Sunil Madhab Patro,
 RQP/OD/027/2015

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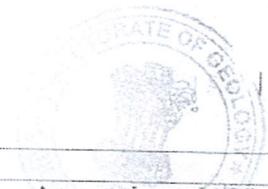


Table -16

Sl. No	Head	Area at start of plan period (Ha)	Area at the end of the plan period (Ha)	Area at the end of the conceptual period (Ha) (same as end of 5 th year)
A	B	C	D	E
1	Area under mining	Nil	1.975	1.975
2	Safety Zone area	Nil	0.452	0.452
3	Waste dump site	Nil	Nil	Nil
4	Mineral storage	Nil	Nil	Nil
6	Rest shelter/ Urinal	Nil	Nil	Nil
7	Area unutilized	Nil	0.001	0.001
Total		Nil	2.428	2.428

Approved

Deputy Director Geology
Authorised Officer
Directorate of Geology
Bhubaneswar

Mining Plan on Rahadpur Stone Quarry.
Village Rahadpur, Dharmasala Tahasil, Jajpur (Odisha).

Sunil Madhab Patro,
RQP/OD/027/2015

18. Certificate:

I, Lessee: M/S Satyamultiplex Pvt. Ltd., (Managing Director - Jagdish Shankar Sahoo) Lessee of the applied lease of Rahadpur Black Stone Quarry (cluster serial no.-7/5) for Road metal over 6.00 Acres/ 2.42 Hectares in village Rahadpur under Dharmasala Tahasil of Jajpur district hereby solemnly affirm that the plans and programmes in this Modification of mining plan will be scrupulously implemented by me/us and I/we will be strictly held responsible for any deviation thereof. I/We also hereby certify that the provisions of Mines and Minerals (Development & Regulation) Act, 1957, and the Mines Act, 1952 and Rules and Regulations made under these Acts, along with the provisions of Odisha Minor Mineral Concession Rules, 2016 will be strictly adhered to while implementing this mining plan and wherever specific permissions will be required, I/We will approach the concerned authorities of Directorate General of Mines Safety and the State Government as the case may be.

For; Rahadpur Black Stone Quarry

Date:

Jagdish Shankar Sahoo

Lessee: M/S Satyamultiplex Pvt. Ltd,
Managing Director - Jagdish Shankar Sahoo

Managing Director
Satya Multiplex Pvt. Ltd.

Approved

MS

Deputy Director Geology
Authorised Officer
Directorate of Geology
Bhubaneswar

5X



Undertaking from Lease Applicant

I do hereby undertake to submit the financial assurance in form of Bank guarantee from any nationalized bank as and when decided by the competent authority.

Date:

Jagdish Shankar Sahoo

Lessee: M/S Satyamultiplex Pvt. Ltd,
Managing Director -Jagdish Shankar Sahoo

Managing Director
Satya Multiplex Pvt. Ltd.

OFFICE OF THE TAHASILDAR, DHARMASALA

Tel:-06725-273036 Web:- tdrdharmaasala.in Email:-tdrdharmaasala@gmail.com

Letter No. 4830 Date 7-12-21

To M/s Sahyamultiplex Pvt-Ltd Executive Director,
Jagdish Shankar Sahoo S/o - Raghunath Sahoo
A-1 Nayapali, B.B.S.R.

Sub- Proposal for :

1. Submission of Individual Approved Mining Plan/Modified Mining Plan with updated surface plan
2. Application for Individual Environment clearance

Sir/ Madam,

In inviting a reference to the above cited subject, I am to inform you that the proposal for EC of cluster No. 7 (Rahadpur) was placed in the meeting of SEIAA held on 24.08.2021. The Authority deliberated on the matter and observed that the SEAC in its meeting dt.03.08.2021 have approved the EIA report/EMP in cluster approach and has recommended that the SEIAA may consider to grant EC to individual lease Rahadpur B.S.R. in cluster after receipt of individual applications from the lessee along with following document as follows :

- i) Filled in Modified checklist
- ii) Filled in form-I of individual lease.
- iii) Prefeasibility report of individual lease.
- iv) EMP of individual lease
- v) Approved mining plan of individual lease
- vi) DLC status of the lease area from concerned DFO as certified by the concerned Tahasildar *(to be provided by the office of the undersigned)*
- vii) An undertaking by the lessee on the following
 - (a) Not to use wagon drilling blasting has to be submitted.
 - (b) No storage and use of blasting materials / explosives inside the lease area without license / permission / authorization from competent Authority as per Indian Explosives Rule,1983 shall be ensured by the lessee.
 - (c) PP will submit the Traffic Density study report at Crusher points along with silt management plan to arrest or removal of in grassed silts to surrounding agricultural fields, if any.

Therefore you are requested to submit Individual Approved Mining Plan or Modified Mining Plan with updated surface plan (whichever applicable) for individual lease Rahadpur B.S.R. in cluster No. 7 (Rahadpur) so that the application for individual EC can proceed ahead.

Name of the Sairat Source	Moza	Khata No	Plot No	Area in Ac	Kisam	MGQ in CUM per Annum
Rahadpur B.S.R.	Rahadpur	235	1(P)	Ac 6.00	Parbat	57,757

29/21

Yours faithfully

Tahasildar, Dharmasala

Memo No 4831 Date 7-12-21.

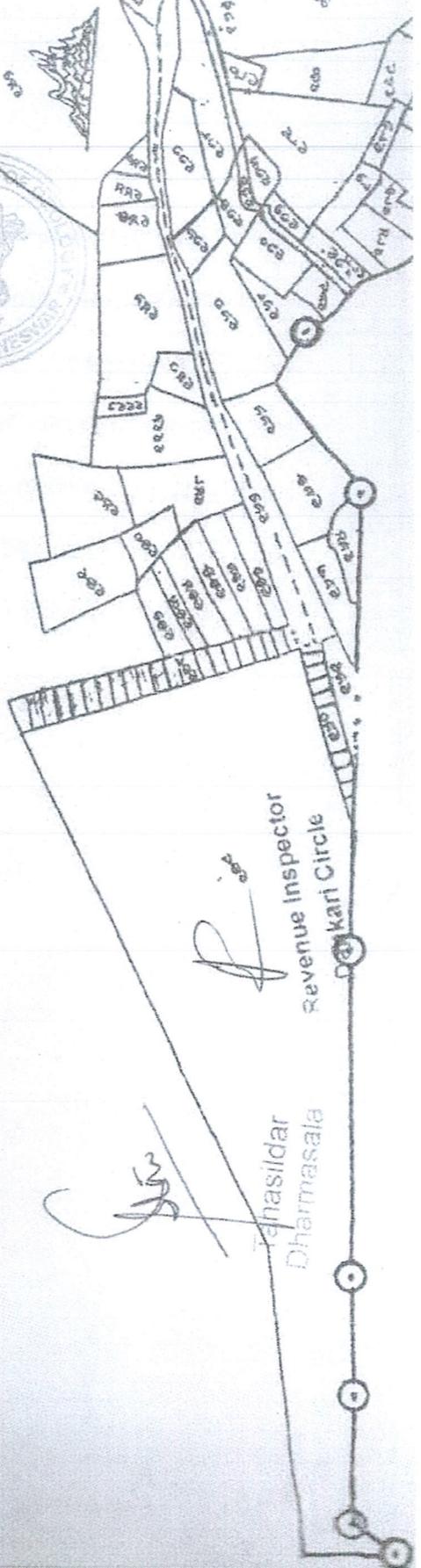
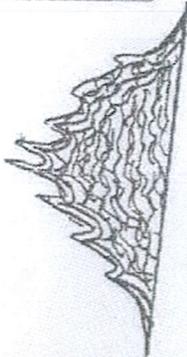
Copy submitted to the Collector & District Magistrate, Jajpur / Sub-Collector, Jajpur for favour of kind information and necessary action.

Tahasildar, Dharmasala

ANNEXURE-2



RBSQ
6.00Ac/2.43Ha
RAHADPUR
CLUSTER-7
S.N.5



MULIZA	KHATA NO	PLOT NO	KISAM	AREA
RAHADPUR	235	1	PARBATA	6.00Ac/2.43Ha

This trace map has been prepared by
 Surveyy Jeoswene team in accordance
 with cluster map. It is signed by
 me as per the verbal order of
 Tehasildar, Dharmasala

Tehasildar
 Dharmasala

Revenue Inspector
 Dharmasala

MULIZA RAHADPUR
 THANA-DHARMASALA
 TAHSIL-DHARMASALA
 DIST-JAJPUR
 SCALE 18"=1MILE
 RAHADPUR BSQ
 CLUSTER SL NO-7/6

57
ANNEXURE- 3

CERTIFICATE OF PILLAR POSTING

Survey of the area by the Synergy geoscience team, Revenue Inspector Dankari, RS concerned and other field officers of Dharmasala Tahasil has demarcated the area of Rahadpur Black Stone Quarry (Cluster Serial No.-7/5) over 6.00 Acres/2.428 Hectares in village Rahadpur under Rahadpur panchayat in Dharmasala Tahasil of Jajpur District, Odisha. The pillar posting is done as per the given pillar coordinates of individual Leases of Rahadpur Black Stone Quarry. Survey & Exploration team of Synergy Geoscience using handheld GPS and Total Station (TS) recorded the coordinates of all boundary pillars.



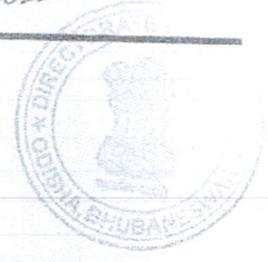
REVENUE INSPECTOR
RI CIRCLE, DANKARI



5X5
OFFICE OF THE TAHASILDAR, DHARMASALA - 4

Tel:-06725-273036 Web:- tdrdharماسala.in Email:-tdrdharماسala@gmail.com

Letter No. 607 Date 18/02/2022



CERTIFICATE

This is to certify that the Rahadpur Cluster Area does not belong to any Reserve Forest. As per the approved DLC list and other official records available, it is a Revenue Land.

[Signature]
18/02/2022
Tahasildar, Dharmasala
Dharmasala

ANNEXURE- 5



GOVERNMENT OF ODISHA
DEPARTMENT OF STEEL AND MINES
DIRECTORATE OF MINES

CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under rule 20(2) of Odisha Minor Mineral Concession Rules, 2004)

Sri *Sunil Madhab Patro*, S/o Krishna Chandra Patra (Late),
R/o - Plot No. 729/F, 2nd Road, Bhaktamadhu Nagar,
Gandamunda, Khandagiri, Bhubaneswar- 751030, Dist.-
Khurda, whose **photograph and signature** are affixed herein,
having given **satisfactory evidence** of his qualification and
experience, is hereby **recognised** under rule 20(2) of Odisha
Minor Mineral Concession Rules, 2004 as a **qualified person**
to prepare Mining Plans for Minor Minerals within the State of Odisha, India.



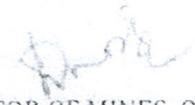
His/ Her Registration No. is

RQP/OD/027 /2015

This Recognition is valid for a period of 10 years ending on dt.22.09.2025. This certificate will be liable to be withdrawn/ cancelled in the event of furnishing wrong information/ documents in the Mining Plans to be submitted by him.

Place: Bhubaneswar

Date: 23.09.2015


DIRECTOR OF MINES, ODISHA

BHUBANESWAR

57

ANNEXURE-G/12

370

To,

The Mining Officer (I.C),
Jajpur, Odisha

Sub – Reply to the Show Cause Notice vide Letter No. 2563/MM, Jajpur dated
25.04.2025

Sir,

With due respect, I, **Jagdish Shankar Sahoo**, Lease holder of Rahadpur BSQ (6.00 acre) hereby states that on basis of the assessment report dated 25.04.2025 by the Odisha Space Application Centre (ORSAC), it is alleged that I had over extracted the quantity of 15101.963 Cubic meter (Cum) of black stone from my lease hold quarry which I completely deny and state that I have never extracted the black stone beyond the permissible quantity, rather the lease for the said quarry was knocked down in my favor on December 2021. Subsequently, the Mining Plan was prepared and submitted on 07.12.2021 and approved on 08.03.2022 by the concerned Officials, prior to it the Forest Clearance was approved on 18.02.2022 and on 02.06.2022 the Environmental Clearance was granted. Thereafter, the agreement was executed on 10.08.2022 for a period of 5 years from the date on which the said deed was executed till the year 2027 for the aforesaid quarry and the Consent to Operate (C.T.O) was granted to me on 16.07.2022 for operation of the quarry.

It is stated here that as per the Mining Plan, the total quantity of black stone to be extracted from the said quarry by the lessee is 57772 Cum for the 1st year i.e. 2022-23, 57764 Cum for the 2nd year i.e. 2023-24, 57764 Cum for the 3rd year i.e. 2024-25, likely 57764 Cum for the 4th year i.e. 2025-26 and finally 57764 Cum for the 5th year i.e. 2026-27 and therefore the total quantity for 2022-27 is 288828 Cum of black stone. The lessee in compliance to the terms and condition as stipulated in the lease agreement has been operating the said quarry till date and has never been a defaulter nor violated any conditions enumerated therein.

It is to be noted that the quarry of the lessee is still being operated by him but the measurement for assessing the over-extraction which was done by the ORSAC, Bhubaneswar on 25.04.2025 was not required and even if though not admitted but if any over-extraction has been done by the lessee the same could be adjusted in the upcoming year and the MGQ could be finalized after deduction of the alleged over-extracted quantity of black stone. But in the present case without adjusting the alleged over-extracted quantity, an amount of Rs.76,05,476/- including penalty of Rs. 5,00,000/- is being directed to be imposed for the alleged over-extraction.

It is also submitted that the lessee was never intimated regarding the assessment to be conducted in his leasehold area and further in the absence of the lessee or any of

58

his representatives, the acts of conducting the measurement, finalizing that the quantity of 15101.963 Cum of black stone has been over-extracted and directly imposing the penalty for such alleged over-extraction is violative of the principles of Natural Justice. Further, no assessment report was attached to the show cause notice which was issued to the lessee. Hence, without providing any measurement report the lessee has been asked to show the cause of the alleged over-extraction which is improper. Therefore, in order to give a proper reply, an opportunity may be given to the lessee to go through the assessment report as such it is requested that before taking any coercive measures against the lessee, the report assessing the over-extraction on the basis of which the show cause notice was issued must be communicated to the lessee.

It would be worth mentioning here that it is unclear whether the survey was taken as 16.07.2022, i.e., the date of getting CTO as the base date because prior to it the lessee had not operated the said quarry, i.e., a gap of almost 8 months before the lessee started operations in the quarry. It is also to be noted that the alleged over-extraction is 15101.963 Cum for the 2022-25 out of 173300 Cum, the alleged over-extraction is less than 10% in 3 years which is negligible and there always remains an option to adjust the alleged over-extracted quantity in the upcoming year by the Authorities. But instead of doing so, the lessee had been imposed an amount of Rs.76,05,476/- which is unjustified.

It is therefore requested to take this reply of the undersigned into consideration, provide a copy of the ORSAC survey report on the basis of which this Show Cause Notice has been issued which will enable the undersigned to file a better reply and thereafter, to drop the present proceeding after serving to the undersigned/lessee an opportunity of hearing.

Jajpur

Date 30/04/25

Jaydish Sankar Sahu
Yours faithfully

Copy to:-

The Deputy Director of Mines, Jajpur Circle, Jajpur

59

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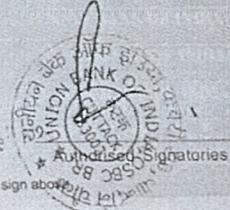
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